

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDORE DEVAS TOLLWAYS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Indore Devas Tollways Ltd
2.	Date of incorporation of corporate debtor	04 th May 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Telangana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2010PLC068238
5.	Address of the registered office and principal office (if any) of corporate debtor	6-3-1090, B-1, TSR TOWERS RAJBHAVAN ROAD, SOMAJIGUDA HYDERABAD Hyderabad - 500082 Telangana - India
6.	Insolvency commencement date in respect of corporate debtor	31 st October 2023
7.	Estimated date of closure of insolvency resolution process	28 th April 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madhu Sudhanarao Mallipaddi IBBI / IPA – 001 / IP-P-02633 / 2022 – 2023 / 14081
9.	Address and e-mail of the interim resolution professional, as registered with the Board	502, H.No. 8-3-966/16, KOR Residency, Nagarjuna Nagar, Srinagar Colony, Behind State Bank of India, Hyderabad – 500073 madhumallipaddi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	502, H.No. 8-3-966/16, KOR Residency, Nagarjuna Nagar, Srinagar Colony, Behind State Bank of India, Hyderabad – 500073 madhumallipaddi@gmail.com
11.	Last date for submission of claims	14 th November 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indore Devas Tollways Ltd** on 31st October 2023.

The creditors of **Indore Devas Tollways Ltd**, are hereby called upon to submit their claims with proof on or before 14th November 2023 **fourteen days from the appointment of the interim resolution professional** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Madhu Sudhanarao Mallipaddi

Name and Signature of Interim Resolution Professional :

Date and Place : 03/11/2023, Hyderabad :